

**DELHI MILK SCHEME, HORTTICULTURAL ASSISTANT,  
RECRUITMENT RULES, 1999**

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**SCHEDULE 1 :- SCHEDULE**

**DELHI MILK SCHEME, HORTTICULTURAL ASSISTANT,  
RECRUITMENT RULES, 1999**

<sup>1</sup> Received the assent of the President New Delhi, the 19th November, 1999 on G.S.R. 414, and published in the Gazette of India, No. 51, Part II, Sub-section (i) of Section 3, dated December 18, 1999-MINISTRY OF AGRICULTURE (Depp. of Agriculture and Co-operation). G.S.R. 414.-In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supersession of the General Central Service Group 'C' and Group 'D' (Additional posts) (Delhi Milk Schemes, New Delhi), Recruitment Rules, 1979, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Horticultural Assistant in the Delhi Milk Scheme under the Department of Animal Husbandry and Dairying in the Ministry of Agriculture, namely:-

**1. Short title and commencement :-**

(1) These rules may be called the Delhi Milk Scheme, Horticultural Assistant, Recruitment Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Number of posts, classification and scale of pay :-**

The number of the said post, its classification and the scale of pay attached thereto shall be as specified in columns (2) to (4) of the

Schedule annexed to these rules.

**3. Method of recruitment, age limit and other qualifications**

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The method of recruitment to the said post, age-limit, qualifications and other matters relating threto shall be as specified in columns (5) to (14) of the said Schedule.

**4. Disqualification :-**

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person. shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicible to such person and the other party to marriage and that there are other grouds for so doing, exempt. any person from the operation of this rule.

**5. Power to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order or reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

**6. Saving :-**

Nothing in these rules shall affect reservations, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-Servicemen, Other Backward Classes and other special Categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

**SCHEDULE 1**

**SCHEDULE**

Name of the post	Number of post	Classification	Scale of pay
1	2	3	4
Horticultural Assistant	One*	General Central Service Rs	Rs. 5000-150-8000

	*(Subject to variation dependent on workload)	(Group 'C'), Non-Gazetted. Non-Ministerial.	
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